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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

.....

NEW DELHI: THE 3rd December, 1971.

NOTIFICATION
INCOME TAX

No. 343 (F.No.404/195/71-ITCC): In supersession of the Notification No. 160 (F.No.16/95/69-ITCC) dated 10th December, 1969 and in exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises S/Shri C.H. Mazumdar, Ashutosh Jahiri and A.K. Chowdhury who are Gazetted Officers of the West Bengal Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with immediate effect.

A.K. Nasta
(A.K. Nasta)

Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 343 (F.No.404/195/71-ITCC):

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, I.R.S.(D&T.) Staff College, Nagpur.
5. The Chief Secretary to Govt. of West Bengal, Calcutta.
6. The Comptroller & Auditor General of India, New Delhi (25 copies)
7. The Accountant General to Govt. of West Bengal, Calcutta.
8. All Officers/Sections in Board's office.
9. Shri P.B. Venkatasubramanian, Joint Secretary & Legal Advisor, Ministry of Law, New Delhi.
10. Shri S. Narayan, Secretary, Direct Taxes Enquiry Committee, D/25-B, South Extension Part II, New Delhi-49.
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A.K. Nasta
(A.K. Nasta)

Under Secretary to the Government of India.

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